

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 124**

**IA(I.B.C)/ 560 (CH)2024, IA(I.B.C)/741 (CH)2024**

**CP (IB) No. 291/Chd/Chd/2018  
(Admitted)**

**IN THE MATTER OF:-**

Edelweiss Asset Reconstruction Co.  
Ltd.

...Petitioner

Versus

Winsome Yarns Ltd.

...Respondent

**Under Section: 7, 22(3)(b), Rule 11 of NCLT, 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 01.05.2024.

Tanvi  
01.04.2024

Sd/-  
Court Officer